

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
29.08.2022 AT 10:45 AM THROUGH VIDEO CONFERENCE.

CP (IB) No. 251/95/HDB/2022
U/s 95 of IBC, 2016

IN THE MATTER OF:

Indian Overseas Bank
Vs

... Petitioner

Mr. R Jaganmohan Rao
& M/s. Blossom Oils & Fats Limited

... Respondents

CORAM:-

**SH. BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel for the Petitioner Shri Dishit Battacharjee present. Issue notice to Respondents and file proof of service before the next date of hearing. Meanwhile interim moratorium commences from the date of filing of the application under Section 96(1) (a) of IBC, 2016. Legal actions are governed under Section 96(1) (b) of the Code, which reads as under:-

*“96 Interim Moratorium--- (1) When an application is filed under Section 94 or Section 95 –
(b) during the interim-moratorium period –
(i) any legal action or proceeding pending in respect of any debt shall be deemed to have been stayed; and
(ii) the creditors of the debtor shall not initiate any legal action or proceedings in respect of any debt”.*

Ms. Mummaneni Vazra Laxmi, having Registration No. IBBI/IPA-001/IP-P00919/2017-2018/ 11526 as suggested vide memo dated 29.08.2022 is appointed as IRP. The IRP to file report under Section 99 of the Code within 10 days from the date of his appointment. The Respondents to file reply within two weeks by giving copies to the Petitioner. The Petitioner may file rejoinder thereto within two weeks thereafter. The matter stands adjourned to 26.09.2022

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)